

Annexure - 3

Name of the Corporate Debtor:
Konark Power Project Limited

Date of Commencement of Liquidation:
20th December 2019

List of Stakeholders as on: 30th April 2021

List of Unsecured Operational Creditors (Workmen)

Amount in Rs.

SI N O	Name of Authorised representati ve if any	Name of Workma n	Identificatio n No.	Details of Claim Received		Details of Claim Admitted				Amount of continge nt claim	Amoun t of any mutual dues that may be set off	Amoun t of claim rejecte d	Amount of claim under verificatio n	Remark s, if any
				Date of Receip t	Amoun t Claimed	total Amount of Claim Admitted	Amount of claim for the period of twenty-four months preceeding the liquidation commenceme nt date	Natur e of Claim	% share in total amount of claims admitte d					
===== NIL =====														

Note: There is an order of the Industrial Tribunal, Bangalore for reinstatement of 11 workmen from 2013 onwards. The corporate debtor has not reinstated them as the company was not operational. The 5th Additional Civil Judge and JMFC at Tumkur passed an order on 27th June 2019 restraining from shifting of machineries and restraining from alienating the Industrial plot of the Corporate Debtor. This order was passed during the Moratorium period declared by the Hon'ble NCLT, Hyderabad, during the CIRP period of Corporate Debtor from 28/08/2018. Later, the Deputy Labour Commissioner, Bengaluru Region – 1, issued a recovery Certificate on 04/02/2021 to recover Rs. 2,00,78,313 (Rupees Two crores seventy-eight thousand three hundred and thirteen only). There is no claim received from any of the workmen either during the CIRP nor during the Liquidation period. As per the order of the Industrial Tribunal, the amount due to the workmen for the period of twenty-four months preceeding the Liquidation Commencement date amounts to Rs. 52.80 lakhs.